

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 608
IB-04/ND/2024

IN THE MATTER OF:
THE BANK OF MAHARASHTRA LIMITED

...PETITIONER

Vs.

RAMESH PURI

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 16.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant :Adv. Arpan Naagar, Adv. Jaya Singh
Yadav, Adv. Surender Singh Yadav

For the Respondent

:

ORDER

Ld. counsel on behalf of the Petitioner is present and submitted that they have filed the valid AFA of the proposed IRP, however it is not reflected on the e-portal. Ld. counsel for the Petitioner may approach the Registry and cure the defects, so that it is reflected on the e-portal. List the matter on **20.08.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)